

ITEM NO.24

Court 9 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).335/2022

(Arising out of impugned final judgment and order dated 25-11-2021 in ABA No.1319/2021 passed by the High Court Of Judicature At Bombay)

POONAM SHOBHANATH PANDEY

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.6418/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.6425/2022-EXEMPTION FROM FILING O.T. and IA No.6422/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Sandeep Bajaj, Adv.  
Mr. Soayib Qureshi, AOR  
Mr. Aditya Chopra, Adv.  
Ms. Aditi Pundhir, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

Tag with SLP(Cr1.) No.79 of 2022.

In the meanwhile, no coercive action shall be taken against the petitioner.

(ARJUN BISHT)  
COURT MASTER (SH)

(PRADEEP KUMAR)  
BRANCH OFFICER